

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:3272  
ANSWERED ON:23.03.2005  
REGULARISATION OF CASUAL LABOURERS  
Singh Baba Shri K.C.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) whether the Government is aware that guidelines issued by the Government conferring grant of temporary status to and regularization of certain categories of casual labourers employed in Government Departments exclude certain casual labourers who were in service on the date of issue of the said guidelines, or who got employment after the date of issue of the said guidelines despite having rendered service for minimum number of days prescribed in the guidelines;

(b) if so, the reasons therefor; and

(c) if not, the number of casual labourers granted temporary status during the last three years, Ministry/department-wise particularly those working in the Defence Accounts Departments?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a) & (b): Yes, Sir. As per the provisions of Casual Labourers (Grant of Temporary Status & Regularisation) Scheme of Government of India, 1993, temporary status could be conferred on the casual labourers who were in employment on the date of the commencement of the scheme and who have rendered a continuous service of at least one year, which means that they must have been engaged for a period of at least 240 days (206 days in the case of Offices observing five days week). The casual labourers who do not fulfill the above criteria are not eligible for grant of temporary status.

(c): Do not arise in view of a (a) & (b) above.